

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt-10.11.03

Heard Counsels for the both the parties.

The brief facts of the case are that the the father of the applicant, while working as Postal Assistant in Nimapara, S.O. expired on 9.3.96. The applicant had approached this Tribunal in O.A. No. No. 625/97. The applicant applied for compassionate appointment and on 04.02.97 the Circle Relaxation Committee approved the case of the applicant for compassionate appointment as Postal Assistant Cadre. The approval order was communicated by Respondent No. 1 in his Memo No. RF/47-1/92 dated 26.02.97 providing appointment in Bhubaneswar Division. The case of the applicant was approved on compassionate ground in Bhubaneswar Division but no vacancy was available against 5% quota. In case for the year 1996-97 no vacancy falls under compassionate appointment quota in Bhubaneswar Division, the Respondents are directed to calculate the vacancy position in any other Division in Orissa and provide compassionate appointment to the applicant within a period of 60 days from the date of receipt of a copy of this order. No casts.

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dt. 10/11/03 issued
to the Counsel for
both side.*

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S.O. 21/12/03*

*MS
2/12/03*

*6. 287/11
Member (J)*